

**SHRI SAMAR GUHA:** Prof. Dandavate has paraphrased it Sir. It is likely to affect the number of students selected for those countries. I want to know whether such instance have come to the knowledge of the Minister.

**MR. SPEAKER:** With due respects for your anxiety, I cannot find it covered under the scope of this question. Shri Prabodh Chandra.

**SHRI PRABODH CHANDRA:** May I know whether the Government of India takes any undertaking or bond from the students who are going for advanced studies that they would serve their own country after having those advanced studies?

**SHRI D. P. YADAV:** Yes, Sir.

**PROF. NARAIN CHAND PARASHAR:** In answer to an hon Member who put a question, the hon. Minister did not state whether a waiting list was being kept or not. In case some students decline to go, what happens?

**PROF. S. NURUL HASAN:** The waiting list is always there.

#### Promotion of SC/ST Candidates in Cochin Port

\*311. **SHRI C. K. CHANDRAPPAN** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government has given directives to all Departments that there should be reservations for the Scheduled Castes and Scheduled Tribes in posts filled by promotion;

(b) if so, whether Government is aware of the fact that this order has not been implemented by the authorities of Cochin Port; and

(c) what action Government has taken against those who were responsible for scuttling Government orders?

**THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLAPATI TRIPATHI):** (a) and (b). Gov-

ernment orders on the subject have been conveyed to all Port Trusts for compliance; no directives as such have, however, been issued. Port Trusts are not departments of Government but statutory bodies set up under the relevant Port Trust Acts. Cochin Port Trust have already passed a resolution on 19th July, 1973 to adopt the Government orders relating to reservation in promotion on the basis of seniority-cum-fitness and amend the Cochin Port Employees (Recruitment, Seniority and Promotion) Regulations, 1964 framed under the Major Port Trusts Act, 1963. The question whether an amendment could be done to the Regulations with retrospective effect has been under their consideration. They have taken steps in this regard and will be approaching the Central Government for approval to the amendment to the Regulations.

(c) Does not arise.

**SHRI C. K. CHANDRAPPAN:** In view of the fact that the Government have said that they have issued some orders instead of directives. I would like to know what are the relevant points in regard to promotion mentioned in the orders or whatever were sent to all the departments.

**SHRI KAMLAPATI TRIPATHI:** An order was issued in 1972 by the Central Government that so far as promotions are concerned, seniority-cum-fitness about Scheduled Castes and Scheduled Tribe candidates should be accepted and approved and a reservation of 7½ per cent for Scheduled Tribes and 15 per cent for the Scheduled Castes should be made.

**SHRI C. K. CHANDRAPPAN:** If such an order has been issued, though the Cochin Port Trust is not a Government Department, but from the answer, I have understood that they have agreed that they are willing to accept it. My present question is whether there have been complaints

received by the Government that it was not followed.

श्री कमलापति त्रिपाठी : कोई शिकायत नहीं आई।

SHRI D. BASUMATARI: Just now the hon. Minister said that in the case of promotions of Scheduled Castes and Scheduled Tribe candidates seniority-cum-fitness will also be taken into consideration. I want to know whether it is a fact that since this principle has been adopted for the Scheduled Castes and Scheduled Tribes candidates no officer has been promoted in the absence of efficiency recommendation. I also want to know particularly since this principle has been adopted by the Ministry, how many Scheduled Castes and Scheduled Tribes officers have been promoted in the departments under his Ministry?

MR. SPEAKER: Have you followed his question? Could not follow.

श्री कमलापति त्रिपाठी : लेकिन यह बिलकुल दूसरा सवाल है कि विभाग में कितने शेड्यूलड कास्ट्स लिये हैं।

उन का सवाल यह है कि शिपिंग और ट्रांसपोर्ट डिपार्टमेंट में शेड्यूलड कास्ट्स और ट्राईव्स का जो रिजर्वेशन आर्डर में लिखा हुआ है वह कितना फोलो हुआ है।

It is a separate question. I want notice.

MR. SPEAKER: Shri Atal Bihari Vajpayee—absent.

**New rates for Taxis and Scooters in Delhi due to rise in petrol price**

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\*313. SHRI MUHAMMED

SHERIFF:

SHRI SUKHDEO PRASAD  
VERMA:

Will the Minister of SHIPPING

AND TRANSPORT be pleased to state:

(a) whether the new rates for taxis and scooters in Delhi have been announced;

(b) whether the rates have been highly increased compared to the rise in petrol price; and

(c) if so, the reasons therefor?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): (a) Yes. The new rates are as under:—

Taxis.—For first 1.6 kms. Rs. 1.50

For every subsequent one km.  
or part thereof Re. 0.90

Auto-rickshaws.—For first 1.6 kms. Re. 0.70

For every subsequent one km.  
or part thereof Re. 0.40

(b) No. While there has been a 94 per cent increase in the price of petrol as compared to its price in 1971, when the fares for taxis and scooter rickshaws were last revised, the present increase in the taxi and auto-rickshaw fares range from 33.33 per cent to 50 per cent.

(c) does not arise.

SHRI MUHAMMED SHERIFF: Even after including the rate of oil worked out on the basis of the financial estimate, the fare of an auto-rickshaw doing 16 km in one litre of petrol at the new rates works out to be only 8 paise per km. Instead of increasing the rate on the basis of the increased cost of petrol, the STA has increased the rates from 33 to 100 per cent. What is the reason for this?

SHRI KAMLAPATI TRIPATHI: It is not known to me as to what is the reason.